

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL :- PRINCIPAL BENCH

Original Application No. 2649 of 2000  
M.A. 3090/2000

New Delhi, this the 19th day of December, 2000

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

1. Balkar Singh
2. Sanjeev Kumar
3. Braham Prakash
4. Giri Raj
5. Ashok Kumar Manjhi
6. Jai Kishore Sah
7. Oshihar Manjhi
8. Bhram Pal
9. Satyender Manjhi
10. Rajbeer Singh
11. Suresh Chand
12. Daya Krishan
13. Dular Chand Prasad
14. Chaman Lal
15. Sudesh Kumar
16. Bishnundeo Yadav
17. Rajesh Kumar
18. Bhagat Singh
19. Lal Chand
20. Anil Kumar
  
21. Sunder Singh Rana  
22. Vidya Nand  
23. Shyam Lal  
24. Suresh  
25. Vinod Kumar  
26. Satyen S. Rawat  
27. Suresh Ram  
28. Tek Singh

All C/o Balkar Singh  
S/o Shri Rattan Singh  
R/o Village Khore Gujjar  
Gannaur, Distt. Sonepat  
Haryana

-APPLICANTS

(By Advocate: Sh. Javed Ahmed, proxy for Dr. Surat Singh)

Versus

1. Union of India  
through Secretary  
Ministry of Personnel, Public Grievances & Pensions  
North Block,  
New Delhi
2. The Chairman  
Staff Selection Commission  
Block No. 12, Kendriya Karyalaya Parikar,  
Lodhi Road, New Delhi-3

-RESPONDENTS

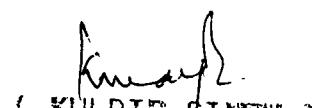
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ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (JUDL)

The applicants who are working under respondents, were granted temporary status as far back as 1.9.93. Despite the fact that they are working as temporary employees for the last seven years, respondents are not considering them for regularisation. Learned proxy counsel appearing on behalf of applicants submit that applicants had filed a representation dated 10.3.99 requesting the respondents to regularise their services but no action has been taken by respondents to decide their representation.

2. This O.A. stands disposed of with a direction to respondents that they shall pass a detailed, speaking and reasoned order on the representation dated 10.3.99 filed by the applicants, within a period of two months from the date of receipt of a copy of this order. The applicants would be at liberty to supplement their representation by a new one.
3. O.A. stands disposed of with the above directions. No costs.

  
( KULDIP SINGH )  
MEMBER ( JUDL )

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